

SHRI S. JAIPAL REDDY (Mehboobnagar) : Yesterday, I raised the issue of two Governors in Punjab. . .

MR. SPEAKER : There is nothing; no problem. Not allowed. It is irrelevant. There is only one Governor in Punjab and there is no second Governor. He might be on leave. Not allowed.

(Interruptions)**

PROF. SAIFUDDIN SOZ (Baramulla) : Sir, democracy is under a very great strain...

(Interruption)

MR. SPEAKER : No, democracy is never under strain. . .

(Interruptions)**

PROF. SAIFUDDIN SOZ : Democracy itself is not a State subject...

(Interruptions)**

MR. SPEAKER : Not allowed...

(Interruptions)**

MR. SPEAKER : I have not allowed you. This is a State subject. Unnecessarily why do you inject these things ? . .

(Interruptions)**

MR. SPEAKER : Look here, Mr. Kabuli. If you have got any decorum, if you have got any rule, you must understand that law and order is a State subject. I cannot allow a discussion here. Otherwise, there will be a free fight here. . .

(Interruptions)**

MR. SPEAKER : I have not allowed gentlemen anything. They are irrelevant.

[Translation]

You are adamant. It is not proper.

(Interruptions)**

[English]

MR. SPEAKER : Not a single word will go on record.

DR. KRUPASINDHU BHOI : Mr. Speaker, Sir, the epidemic of meningitis is spreading throughout the country and we are importing vaccines only against A and C bacteria. . . (Interruptions)

[Translation]

MR. SPEAKER : You give in writing and then I shall see.

[English]

I can find out. You can give it to me in writing.

DR. KRUPASINDHU BHOI : For that reason, Sir, I have given Calling Attention notice under Rule 197.

[Translation]

MR. SPEAKER : It is all right. Why should you raise it here. You could come and tell me.

12.07 hrs.

PAPERS LAID ON THE TABLE

[English]

Notification under Foreign Exchange Regulation Act, 1973 and Regional Rural Bank Act, 1976, etc. etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

(1) (i) A copy of the Non-Resident (External) Accounts (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G S R 254 in Gazette of India dated the 9th March, 1985 under sub-section (3) of section 79 of the Foreign Exchange Regulation Act, 1973. [Placed in Library. See No. LT-695/85]

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (i) above.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 29 of the Regional Rural Banks Act, 1976:

(i) The Sahdol Kashetriya Gramin Bank (Meetings of Board) Rules, 1984, published in Notification No. SO 2047 in Gazette of India dated the 30th June, 1984.

- (ii) **The Saryu/Gramin Bank (Meetings of Board) Rules, 1984** published in Notification No. SO 2048 in Gazette of India dated the 30th June, 1984.
- (iii) **The Mizoram Rural Bank (Meetings of Board) Rules, 1984** published in Notification No. SO 2049 in Gazette of India dated the 30th June, 1984.
- (iv) **The Akola Gramin Bank (Meetings of Board) Rules, 1984** published in Notification No. SO 2050 in Gazette of India dated the 30th June, 1984.
- (v) **The Ratlam Mandasaur Kshetriya Gramin Bank (Meeting of Board) Rules, 1984** published in Notification No. SO 2051 in Gazette of India dated the 30th June, 1984.
- (vi) **The Ratnagiri Sindhudurg Gramin Bank (Meeting of Board) Rules, 1984** published in Notification No. SO 2052 in Gazette of India dated the 30th June, 1984.
- (vii) **The Arunachal Pradesh Rural Bank (Meetings of Board) Rules, 1984**, published in Notification No. SO 2053 in Gazette of India dated the 30th June, 1984.
- (viii) **The Jamuna Gramin Bank (Meetings of Board) Rules, 1984** published in Notification No. SO 2054 in Gazette of India dated the 30th June, 1984.
- (ix) **The Surendra Nagar-Bhavnagar Gramin Bank (Meetings of Board) Rules, 1984** published in Notification No. SO 2055 in Gazette of India dated the 30th June, 1984.
- (x) **The Solapur Gramin Bank (Meetings of Board) Rules, 1984** published in Notification No. SO 2056 in Gazette of India dated the 30th June, 1984.
- (xi) **The Bhandara Gramin Bank (Meetings of Board) Rules, 1984** published in Notification No. SO 2057 in Gazette of India dated the 30th June, 1984.
- (xii) **The Chambal Kshetriya Gramin Bank (Meetings of Board) Rules, 1984** published in Notification No. SO 2058 in Gazette of India dated the 30th June, 1984.
- (xiii) **The Valsad Dang Gramin Bank (Meetings of Board) Rules, 1984** published in Notification No. SO 2059 in Gazette of India dated the 30th June, 1984.
- (xiv) **The Surat-Branch Gramin Bank (Meetings of Board) Rules, 1984** published in Notification No. SO 2060 in Gazette of India dated the 30th June, 1984.
- (xv) **The Bundi-Chitorgarh Kshetriya Gramin Bank (Meetings of Board) Rules, 1984** published in Notification No. SO 2061 in Gazette of India dated the 30th June, 1984.
- (xvi) **The Bhilwara-Ajmer Kshetriya Gramin Bank (Meetings of Board) Rules, 1984** published in Notification No. SO 2062 in Gazette of India dated the 30th June, 1984.
- (xvii) **The Dungarpur-Banswara Kshetriya Gramin Bank (Meetings of Board) Rules, 1984** published in Notification No. SO 2063 in Gazette of India dated the 30th June, 1984.
- (xviii) **The Ganganagar Kshetriya Gramin Bank (Meetings of Board) Rules, 1984** published in Notification No. SO 2064 in Gazette of India dated the 30th June, 1984.
- (xix) **The Mahakaushal Kshetriya Gramin Bank (Meetings of Board) Rules, 1984** published in Notification No. SO 2065 in Gazette of India dated the 30th June, 1984.
- [Placed in Library. See No. LT-696/85]
3. A copy of the Union Government Appropriation Accounts (Posts and Telegraphs) for the year 1983-84 (Hindi and English versions).
- [Placed in Library. See No. LT-697/85]
- (4) A copy of the Report (Hindi and English versions) the Comptroller and Auditor General of India for the year 1983-84—Union Government (Posts and Telegraphs) under article 151(1) of the Constitution.
- [Placed in Library. See No. LT-698/85]

Notifications under Coffee Act, 1942 and Cardamom Act, 1965 Review on the working of and Annual Report of British India Corporation Ltd., Kanpur for 1983-84 etc.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND SUPPLY (SHRI P. A. SANGMA) : I beg to lay on the Table :

(1) A copy of the Coffee (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G. S. R. 256 in Gazette of India dated the 9th March, 1985, under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-699/85].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 33 of the Cardamom Act, 1965 :

- (i) The Cardamom (Amendment) Rules, 1984 published in Notification No. G. S. R. 2873 in Gazette of India dated the 8th September, 1984.
- (ii) The Cardamom (Amendment) Rules, 1984 published in Notification No. G. S. R. 2874 in Gazette of India dated the 8th September, 1984.

[Placed in Library. See No. LT-700/85]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619-A of the Companies Act, 1956 :

- (i) Review by the Government on the working of the British India Corporation Limited, Kanpur, for the year 1983-84.
- (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-701/85].

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 1981 along with Audited Accounts.

- (ii) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 1982 along with Audited Accounts.

- (iii) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 1983 along with Audited Accounts.

- (iv) A copy of the Review (Hindi and English versions) by the Government on the working of the Apparel Export Promotion Council, New Delhi, for the years 1981, 1982 and 1983.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. LT-702/85].

- (6) (i) A copy of the Annual Report, (Hindi and English versions) of the Leather Export Promotion Council Madras, for the year 1983-84 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Leather Export Promotion Council, Madras, for the year 1983-84.

(7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above. [Placed in Library. See No. LT-703/85].

(8) A copy of the corrigendum (Hindi and English versions) to the Audited Accounts of the Tea Board for the year 1982-83. [Placed in Library. See No. LT-704/85].

Review on the Working of and Annual Report of National Handloom Development Corporation Ltd., Lucknow for the period from 22-2-83 to 30th June, 1984

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619-A of the Companies Act, 1956 :

(1) Review by the Government on the working of the National Handloom Development Corporation Limited, Lucknow, for the period from 22nd February, 1983 to 30th June, 1984.

(2) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the period from 22nd February, 1983 to 30th June, 1984 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

12.09 hrs.

ASSENT TO BILLS

[English]

SECRETARY GENERAL : Sir, I lay on the Table the following twelve Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 14th March, 1985 :

1. The Appropriation (Vote on Account) Bill, 1985.
2. The Appropriation (No. 3) Bill, 1985.
3. The Appropriation (Railways) No. 3 Bill, 1985.
4. The Appropriation (Railways) No. 4 Bill, 1985.
5. The Punjab Appropriation (Note on Account) Bill, 1985.
6. The Punjab Appropriation (No. 2) Bill, 1985.
7. The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1985.
8. The Bhopal Gas Leak Disaster (Processing of Claims) Bill, 1985.
9. The Handlooms (Reservation of Articles for Production) Bill, 1985.
10. The Compulsory Deposit Scheme (Income-tax) Payers Amendment Bill, 1985.
11. The Union Duties of Excise (Distribution) Amendment Bill, 1985.
12. The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1985.

12.10 hrs.

STATEMENT RE : EXPORT-EXPORT POLICY FOR 1985-88

[English]

THE MINISTER OF FINANCE AND COMMERCE (SHRI VISHWANATH PRATAP SINGH) : Sir, I am happy to place on the Table of the House the Import and Export Policy for 1985-88.

2. The objective of the Government is to provide a stable regime of economic policies, which would minimise year to year uncertainties and thus help industry to plan their economic activities in a longer term perspective. In pursuit of this objective, the Import and Export Policy is being announced for a period of three years.

3. The major objectives of the policy are :

- (i) to impart continuity and stability in Import-Export Policy;
- (ii) to facilitate increased production through easier and quicker access to inputs that need to be imported;
- (iii) to strengthen the base for export production and strive for a major thrust in exports;
- (iv) to make all possible savings in imports, to support indigenous production, and to promote efficient import substitution;
- (v) to facilitate technological upgradation and modernisation in production; and
- (vi) to reduce licencing, to streamline procedures and to de-centralise decision-making, which should reduce costs in terms of time and resources.

4. The broad structure of the Import and Export Policy, which has evolved in recent years, has been maintained in the new policy. In order to save the valuable time of the House. I would highlight only some of the import features.

5. This policy attempts to provide easier and quicker access to inputs that need to be imported. For this purpose, the area of specific licencing has been sought to be